

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 40/(MAH)/2016
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.11.2016

NAME OF THE PARTIES: M/s. EZ XBRL Solutions Inc.
V/s.
M/s. EZ-XBRL Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 98, 241 & 242 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Rahul D. Oak. Adv.	Advocate to Petitioner.	
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2)	Simil Purohit Raj Panchmatia Peshwan Sehngir C. Nageshwaran Yashashree Mahajan	Advocate for the Respondents.	ppp.
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Order

CP No.40/98,241 &242/NCLT/MB/MAH/2016

At request of the Petitioner Counsel on the ground that u/s.8 Application reply in the Main Petition are only filed and the reply in the Main Petition were served on time on the Petitioner side for filing the Rejoinder. The time of two weeks extended for filing the reply in Petition and rejoinder to the application and one week for filing rejoinder in the Main Application.

List this Company Application and Company Petition for hearing on 29.11.2016.

sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)